

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.301/MP/2023

Subject : Petition under Sections 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 inter alia seeking recovery of transmission charges due to the Petitioner, along with the supporting affidavit.

Date of Hearing : **20.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Lakadia-Vadodara Transmission Project Limited (LVTPL).

Respondents : Adani Wind Energy Kutchh One Limited & 4 Ors.

Parties Present : Ms. Harneet Kaur, Advocate, LVTPL
Shri Deep Rao Palepu, Advocate, LVTPL
Shri Siddharth Sharma, CTUIL
Shri Yogeshwar, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought additional time to file the information/details as sought by the Commission vide Record of the Proceedings (ROP) for the hearing dated 14.2.2024.

2. Considering the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file the information called for vide ROP dated 14.2.2024 within four weeks.
3. Respondents are directed to file their replies, if any, within four weeks with an advance to the Petitioner, who may file its rejoinder within three weeks thereafter.
4. The Petition will be listed for hearing on **9.8.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)